

P-24039/67/2022-CIPAM-Part(3)  
Government of India  
Ministry of Commerce & Industry  
Department for Promotion of Industry and Internal Trade  
IPR-CIPAM Section

Udyog Bhawan, New Delhi.  
Dated: 11<sup>th</sup> July, 2022

**ORDER**

**Subject: Deputation of Dr. Pawan Kumar Pandey, Deputy Registrar of Trademarks and Geographical Indications, TM Registry, Kolkata for participating in the 63<sup>rd</sup> Session of the Madrid Union Assembly at Geneva from 14<sup>th</sup> July to 22<sup>nd</sup> July, 2022 (excluding travel time).**

Sanction of the President is hereby accorded to the deputation of Dr. Pawan Kumar Pandey, Deputy Registrar of Trademarks and Geographical Indications, TM Registry, Kolkata for participating in the 63<sup>rd</sup> Session of the Madrid Union Assembly at Geneva from 14<sup>th</sup> July to 22<sup>nd</sup> July, 2022.

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.
3. The terms and conditions of the deputation are as under:
  - i. **Period of deputation:** The officer will be on deputation for 9 days (i.e. from 14<sup>th</sup> July to 22<sup>nd</sup> July, 2022), excluding journey time and enforced halts, if any.
  - ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
  - iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
  - iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
  - v. The officer will submit a report after completion of program.
4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.



11/7/2022

5. This issues with the concurrence of SS & FA vide Note No. 13 dated 08-07-2022 of File No. P-24039/67/2022-CIPAM-Part(3) (Computer No. 75887).

  
(Santosh Prasad)

Under Secretary to the Govt. of India

To

Pay & Accounts Officer (PAO),  
Department for Promotion for Industry and Internal Trade,  
Udyog Bhawan,  
New Delhi.

Copy to:

1. Ms.Garima Paul, First Secretary, Permanent Mission of India to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland.  
Email: [eco.genevapmi@mea.gov.in](mailto:eco.genevapmi@mea.gov.in)
2. Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
3. Joint Secretary, Central Europe Division, Ministry of External Affairs, Jawaharlal Nehru Bhawan, New Delhi.
4. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhawan, New Delhi.
6. PPS to SIIT/ PPS to (JS(SS)/PA to DS(KT)
7. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File